

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No. 13
TA (IBC)-06(PB)/2023

IN THE MATTER OF:

Bank of Maharashtra

...

Applicant/Petitioner

Vs

Mywish Yogesh Shah

...

Respondent

Order under Rule 16(d) of National Company Law Tribunal Rules, 2016.

Order delivered on 05.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner :

For the Respondent :

ORDER

Ld. Counsel Mr. Raman Tomar for the applicant appeared through VC and sought time for a physical hearing to explain the difficulty he is facing in filing the amended prayer.

At request list the matter **on 26.04.2024** for a physical hearing.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT